

IN THE COURT OF ACMM -EAST KKD DELHI

**Sushma Arora vs. Sanjay Gupta & Ors.
PS Kalyan Puri**

05.10.2020

An application for release of amount of compensation moved on behalf of the complainant is marked to this court by Id. CMM (East), Delhi. Application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Sh. Gaurav Vashishat, Id. counsel for the complainant through VC.

Heard.

At request, be listed this application along with main case file through physical hearing on 12.10.2020.

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**(DINESH KUMAR)
ACMM (EAST)/KKD/05.10.2020**

IN THE COURT OF ACMM -EAST KKD DELHI

Nitendra Sharan Bhargav vs. Kishan Raj Rastogi
FIR no. 128/19
PS Preet Vihar

05.10.2020

An application for taking appropriate action against the SHO and the IO is receiving on the E-mail ID of the court. The application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Sh. Jalaj Aggarwal, ld. counsel for the complainant.
through VC.

Heard.

Ld. counsel submits that present application moved for calling the status report from the IO as despite expiry of long period, IO has failed to complete investigation.

Status report is received from the IO. Copy be supplied.

Further status report be called from the IO on the next date of hearing. IO SI Lalit shall also join the proceedings through VC on the next date of hearing.

List this application for further consideration on 20.10.2020. Copy of this order be sent to the IO for necessary compliance.

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(DINESH KUMAR)
ACMM (EAST)/KKD/05.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Ravi

FIR No: 380/2020

PS New Ashok Nagar

U/s 356/379/34 Arms Act

05.10.2020

A bail application under Section 437 Cr.P.C. for grant of bail. This application is received on the E-mail ID of the court. The present bail application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

Sh. Naveen Singla, Id. counsel for the applicant/accused.

HC R.B. Tomar from PS New Ashok Nagar.

Proceedings are conducted through VC.

On last date of hearing HC R.B. Tomar had submitted that accused Ravi was not in custody in the above-mentioned FIR.

A report was called from the Jail Superintendent concerned informing the details of the cases, in which accused Ravi s/o Rishi Pal was in custody. Reply is not received from the Jail. Jail superintendent to explain why the reply was not sent to the Court as required vide order dated 30.09.2020. Explanation and the reply be filed on the next date of hearing.

Application be listed for further consideration on 08.10.2020. .

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(DINESH KUMAR)
ACMM (EAST)/KKD/05.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Mohit
FIR No: 352/2020
PS New Ashok Nagar
U/s 379/356/411/34 IPC

05.10.2020

A bail application under Section 437 Cr.P.C received on the E-mail ID of the court. Bail application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

None for the applicant/accused.

As none has appeared on behalf of the applicant/accused, the matter is adjourned.

List this application for consideration on 06.10.2020.

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(DINESH KUMAR)
ACMM (EAST)/KKD/05.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Imran @ Karlos

FIR No: 31703/2019

PS Preet Vihar

U/s 379/411 IPC

05.10.2020

A bail application under Section 437 Cr.P.C received on the E-mail ID of the court. Bail application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

Sh. Sanjeev Kumar, ld. counsel for the applicant/accused through VC.

Accused is stated to be in JC.

HC Manoj Kumar from PS Preet Vihar. Reply of IO received.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 02.09.2020. It has been argued that the investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 02.09.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the period of custody, circumstances of case, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 15,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the ld. counsel for applicant on his E-mail and order be uploaded on the server.

Ld. counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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(DINESH KUMAR)
ACMM (EAST)/KKD/05.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

**State vs. Durga Prasad
FIR No: 104/2020
PS Crime Branch
U/s 307/341/397/419/420/120-B/34 IPC
& u/s 25/27 Arms Act**

05.10.2020

A bail application under Section 167 (2) Cr.P.C is marked by Id. CMM (East) The said application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.
Sh. Manoj Chauhan, Id. counsel for the applicant/accused through VC.
Reply is not received from the IO.
Reply be called from IO for the next date of hearing i.e.

06.10.2020.

IO shall also join the proceedings through VC on the date fixed.

Copy of this order be sent to the IO for necessary compliance.

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**(DINESH KUMAR)
ACMM (EAST)/KKD/05.10.2020**

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Chirag Juneja

FIR No: 104/2020

PS Crime Branch

U/s 307/341/397/419/420/120-B/34 IPC

& u/s 25/27 Arms Act

05.10.2020

A bail application under Section 167 (2) Cr.P.C is marked by Id. CMM (East) The said application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

Sh. Arun Sheoran, Id. counsel for the applicant/accused through VC.

Reply is not received from the IO.

Reply be called from IO for the next date of hearing i.e.

06.10.2020.

IO shall also join the proceedings through VC on the date fixed.

Copy of this order be sent to the IO for necessary compliance.

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Date: 2020.10.05
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ACMM (EAST)/KKD/05.10.2020**